SI.	Name of the	Approved	No. of	No. of
No.	. High Court	Strength	vacancies	Proposals
		as on		received from
		14.07.2004		the Chief
				Justice of the
				High Courts
1	Allahabad	95	24	14
2	Andhra Pradesh	39	10	07
3	Bombay	60	05	_
4	Calcutta	50	07	_
5	Chhattisgarh	08	05	01
6	Delhi	33	05	05
7	Gauhati	27	15	06
8	Gujarat	42	11	10
9	Himachal Pradesh	09	03	01
10	Jammu& Kashmir	14	07	_
11	Jharkhand	12	01	02
12	Karnataka	40	11	02
13	Kerala	29	07	09
14	Madhya Pradesh	42	17	06
15	Madras	49	20	09
16	Orissa	22	10	02
17	Patna	43	21	07
18	Punjab & Haryana	53	25	_
19	Rajasthan	40	20	08
20	Sikkim	03	01	02
21	Uttaranchal	09	01	_
	Total	719	226	91

## Court building and flats for Judges

668. SHRI RISHANG KEISHING: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the States and Union Territories where High Court building and residential quarters for judges are yet to be built; and
- (b) the steps taken by Government to provide funds for construction of the same?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) The construction of High Court buildings and residential quarters for the Judges are the primary responsibility of State and U.T governments. Therefore, no centralized information is maintained in such matters.

(b) The central government has been operating a scheme for infrastructure development of judiciary, including construction of court buildings and residential quarters for the judges, since 19S3-94. Under this scheme, 50% of the cost of the construction of court buildings and judges quarters are borne by the Central Government. From the year 1993-94 upto 31st March 2004, a sum of Rs. 631.39 crore has been released to states and U.Ts. as central share. The States are expected to contribute a matching amount as their share.

## Ban on election advertisements

- $\dagger$  669. SHRI UDAY PRATAP SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government are contemplating to enact any law to impose a ban on the election related advertisements; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) No, Sir.

(b) Does not arise.

## Legal aid scheme for poor tribals

- 670. SHRI T.R. ZELIANG: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether the legal aid scheme for poor tribal people has been implemented in Nagaland;
  - (b) if so, the details thereof and if not, the reasons therefor;

<sup>†</sup> Original notice of the question was received in Hindi.